

ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PUBLISHED BY AUTHORITY

W.No.7

AMARAVATI, FRIDAY, FEBRUARY 15, 2019

G.778

PART II - MISCELLANEOUS NOTIFICATIONS OF INTEREST TO THE PUBLIC

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NOTIFICATIONS BY HEADS OF DEPARTMENTS Etc.,

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

AMENDMENT TO RULES ON THE APPELLATE SIDE - INSERTION OF A PROVISIO
TO RULE 33 B (3) IN CHAPTER III-A OF HIGH COURT APPELLATE SIDE RULES.

NOTIFICATION No.47/SO/2018

ROC.No.169/SO/2018,- Under the provisions of Section 122 of Civil Procedure Code, 1908 and with the previous approval of the State Government, the High Court has made the following amendment to Rule 33 B (3) in Chapter III-A, High Court Appellate Side Rules by inserting a proviso as under:

“Provided that such certification of competence to assist the Court, need not be insisted upon, in respect of practicing Advocates who choose to appear as party-in-person.”

Hyderabad,
Date: 18.12.2018.

CH. MANAVENDRANATH ROY,
Registrar General.

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GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

High Court of Andhra Pradesh - Appellate side Rules- Insertion of Rule 33 B(3) in Chapter III-A of High Court Appellate Side Rules - Approval of rule under Section 126 of the Civil Procedure Code,1908.- Orders - Issued.

LAW(HOME-COURTS-B) DEPARTMENT

G.O. Rt.No.163

Dated. 08-02-2019
Read the following:-

- 1.From the Registrar General, High Court of Judicature, Lr.ROC.No.169/SO/2018, dated 01-11-2018.
- 2 .A.P.Gazette No.174, dated 23-11-2018 in Part-II extraordinary.
3. From the Registrar General, High Court of Judicature, Lr.ROC.No.169/SO/2018, dated 18-12-2018.

ORDER:

In the circumstances reported by the Registrar General, High Court of Judicature, in the references 1st and 3rd read above, Government, in exercise of the powers conferred under section 126 of Civil Procedure Code,1908 hereby approve the amendment, vide Notification No.47/SO/2018, dated 18-12-2018 in ROC No.169/SO/2018 dated 18-12-2018 of High Court of Judicature, amending the High Court Appellate side Rules by inserting a Proviso to Rule 33 B(3) in Chapter III-A of the said Rules.

The Commissioner of Printing, Vijayawada shall publish the enclosed Notification No.47/SO/2018, dated 18-12-2018 of the High Court, in the A.P. Gazette and supply 50 copies for circulation to the concerned.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

DUPPALA VENKATA RAMANA
SECRETARY TO GOVERNMENT
LEGAL, LEGISLATIVE AFFAIRS & JUSTICE

To

The Commissioner Printing (w.e), AP Govt.Press, Mutyalampadu, Vijayawada.
The Registrar General, High Court of A.P., Vijayawada
The Director of Works and Accounts, A.P.

Copy to:

The P.S. to Secretary, Law Department.
The Law (C) Dept.
SF/SC

//FORWARDED::BY ORDER//

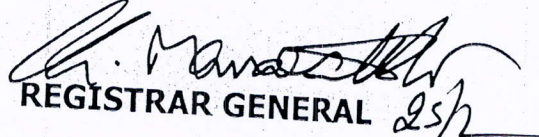

SECTION OFFICER

HIGH COURT OF ANDHRA PRADESH

ROC.NO.169/SO/2018

DATED:25-02-2019

"COMMUNICATED"


REGISTRAR GENERAL *25/2*

To

- 1) The Prl. Secretary to the Hon'ble the Acting Chief Justice, High Court of Andhra Pradesh. (with a request to place before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal)
- 2) All the Personal Secretaries to all the Hon'ble Judges (with a request to place the same before Hon'ble Judge for kind perusal)
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
- 5) All the Officers, High Court of Andhra Pradesh.
- 6) The President, A.P High Court Advocate's Association.
- 7) All the Section Officers in New Filing Section [Writ, Civil, Criminal and OS wing], High Court of A.P Hyderabad.
- 8) Notice Board.